

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB- 1923/ND/2019

In the matter of :

Satkar Logistics (P) Ltd

.. PETITIONER

Vs.

SNJ Trade Link (P) Limited

.. RESPONDENT

SECTION

Under Section 9 of IBC Code, 2016

Order delivered on 24.10.2019

Coram :

CH. MOHD. SHARIEF TARIQ,  
HON'BLE MEMBER (JUDICIAL)  
SHRI KAPAL KUMAR VOHRA,  
HON'BLE MEMBER (TECHNICAL)

For the Petitioner /Op. Creditor : Mr. Himanshu Harbola, Mr. Ketan Madan, Advocates

For the Respondent/Corporate Debtor : Mr. Rishabh Kapur, Advocate

For the Intervener :

ORDER

Counsels for both sides are present. Counsel for the Corporate Debtor submitted that he is in the process of filing reply in the Registry today itself with an advance copy of reply to be given to the other side. The delay in this regard caused in filing reply is hereby condoned. The Registry is directed to accept the reply. Counsel for the Operational Creditor is directed to file rejoinder, if any. The matter is posted for making final submissions.

Put up on 21.1.2020.

-Sd-

(KAPAL KUMAR VOHRA)  
MEMBER (TECHNICAL)

-Sd-

(CH. MOHD. SHARIEF TARIQ)  
MEMBER (JUDICIAL)

Surjit